

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO.1

Central Excise Appeal No. 1608 of 2012

(Arising out of Order-in-Appeal No. 128/2012 dated
06/03/2012 passed by Commissioner of Central Excise
(Appeals), Mangalore,)

**M/s. ULTRA-TECH
CEMENT LTD**

UNIT M/S. RAJSHREE CEMENT
WORKS, MALKHED,
DIST, GULBARGA
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and
Service Tax BELGAUM**

NULL NO. 71...CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM, - 590001
KARNATAKA

Respondent(s)

APPEARANCE:

None for the appellant.

Shri K. Vishwanath, Superintendent(AR) for the respondent.

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER(JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER(TECHNICAL)

Final Order No. 20065 / 2023

Date of Hearing: 16/02/2023

Date of Decision: 16/02/2023

DR. D.M.MISRA

None for the appellant. Appellant has availed the Sabka
Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has

been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(DR. D.M. MISRA)
MEMBER(JUDICIAL)

(R. BHAGYA DEVI)
MEMBER(TECHNICAL)

Raja...